

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.412
IA/3198/ND/2021 in IB/722/ND/2020

IN THE MATTER OF:

Tata Capital Financial Services Limited	...	Applicant
Versus		
Bhavnesk Kanwar	...	Respondent

Under Section 95 (1) of IBC,2016

Order delivered on 01.07.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to net-connectivity issue, this Tribunal is not in a position to hear the Counsel through online and not able to peruse the files on DMS portal. List the matter on **25.07.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)